Oral Answers

349

DR. P. S. DESHMUKH: I do not know anything about it. He was given an assignment for six months and probably he stayed there for that period. I say this subject to correction.

SHRI MAHESWAR NAIK: May I know whether this is for deep sea fishing, or coastal fishing or inland fishing?

DR. P. S. DESHMUKH: It refers to estuarian fishing.

MR. CHAIRMAN: It is something different.

## RATINGS TRAINING ESTABLISHMENT AT COCHIN

- \*33. Dr. RAGHUBIR SINH: Will the Minister for TRANSPORT COMMUNICATIONS be pleased to state:
- (a) whether Government propose to set up a Ratings Training Establishment at Cochin;
- (b) if so, when the Establishment will be set up and how many trainees are expected to be trained there each year; and
- (c) whether the training at this Establishment will in any way be different as compared to the training at other similar Establishments and is expected to specialise in any particular aspect?

THE MINISTER OF STATE IN THE TRANSPORT AND MINISTRY OF COMMUNICATIONS (SHRI RAJ BAHADUR): (a) to (c). A proposal to set up a fourth Ratings Training Establishment at Cochin is under consideration. Details regarding the number of trainees to be admitted at a time and the course of training to be given at this institution are being worked out.

DR. RAGHUBIR SINH: May I know by what time a decision will be taken?

to Questions

SHRI RAJ BAHADUR: We have made a prevision of Rs. 50,000 in the current year's budget for this, and I hope that we would take a decision soon.

Dr. RAGHUBIR SINH: May I know what particular requirements necessitated Government's taking up this question and deciding upon setting up this new training

SHRI RAJ BAHADUR: The need for Saloon workers' training.

## BUDAMERU RESERVOIR SCHEME

♦34. SHRI K. SURYANARAYANA: Will the Minister for IRRIGATION AND POWER be pleased to state whether the Government of India have received from the Government of Andhra Pradesh the final opinion regarding the Budameru Reservoir Scheme; if so, what are the changes proposed by that Government to the original plan and what action has been taken thereon by the Government of India?

THE MINISTER FOR IRRIGATION AND POWER (SHRI S. K. PATIL): Yes. Sir; the Government of Andhra Pradesh have decided to drop the Scheme. The State Government consider that the effect of the Budameru diversion scheme on the control of floods in the Budameru river should be watched before any other scheme is taken up for the purpose. The Government of India have noted the decision of the State Government.

SHRI K. SURYANARAYANA: May I know whether the technical people at the Centre have visited this place and given their opinion to the Central Government?

SHRI S. K. PATIL: They have visited, and their opinion has been given. This is technically a feasible scheme.

SHRI K. SURYANARAYANA: Then, why can't they implement this

scheme according to the opinion of their technical experts, since it will be useful for flood control as well as for increased food production?

SHRI S. K. PATIL: The usual procedure followed in these cases is this: It is for the State Government to enumerate all the feasible schemes, and then they come to the Centre so that the technical and financial aspects could be examined. It is the State Government which takes the initiative in the matter. It is for them to suggest whether they could proceed with the work. In this particular case, the State Government has given that diversion scheme as an alternative scheme, and they are giving a trial to it. Therefore, we have no remedy in the matter.

## CANAL WATER DUES FROM PAKISTAN

- \*35. SHRI MAHESWAR NAIK: Will the Minister for IRRIGATION AND POWER be pleased to state:
- (a) the extent to which Pakistan has fulfilled her obligation in respect of payment of Canal water dues to India as against the total dues agreed upon; and
- (b) whether it is a fact that the stipulated quarterly payments have been withheld for long by Pakistan; and if so, what effective steps Government propose to take to enforce the agreement?

THE MINISTER FOR IRRIGATION AND POWER (SHRI S. K. PATTL): (a) and (b). Under the Indo-Pakistan Agreement of the 4th May 1948, on the Canal water dispute, Pakistan agreed to deposit, in the Reserve Bank of India, such ad hoc sums as may be specified by the Prime Minister of India. Out of these sums, Pakistan further agreed to transfer to Punjab (I) Government, sums over which there was no dispute. Pakistan fulfilled her obligation up to the period ending the 30th June 19S0, after which she has made no deposits on account of "disputed" charges. The natter is under correspondence bet-

ween the two Governments. As regards the "Undisputed" charges, these have been paid almost in full upto the quarter ending 31st December 1956.

SHRI MAHESWAR NAIK: May I know what are the total dues outstanding against Pakistan up-to-date?

SHRI S. K. PATIL: So far as the undisputed dues are concerned, they come to Rs. 18,41,821. So far as the disputed dues are concerned, they come to Rs. 81,93,095.

SHRI MAHESWAR NAIK: May I know what is the amount that Pakistan Government has so far paid?

SHRI S. K. PATIL: I have said that so far as disputed dues are concerned, upto 30th June 1950 they have paid in full. After that they have not paid. So far as the undisputed dues are concerned, they have been paying fairly regularly although now the outstanding is in the neighbourhood of Rs. 18 lakhs.

SHRI K. S. HEGDE: What steps are being taken to collect the aTrears of the dues?

SHRI S. K. PATIL: This thing is diplomatically and otherwise being handled by the World Bank and everything is being done so that so far as the undisputed dues are concerned, they should be deposited when they are due. So far as the disputed ones are concerned, the matter is under investigation of that Bank and we have just now given them a period upto 30th September for the cooperative efforts that are being made on either side.

## (Interruptions.)

SHRI K. S. HEGDE: Will the hon. Minister assure the House that if they do not pay the dues by the end of September, that further water will not be let out to them?

SHRI S. K. PATH: There is no assurance needed on that question. So